

**TELECOM REGULATORY AUTHORITY OF INDIA**  
**Mahanagar Doorsanchar Bhawan, Jawaharlal Nehru Marg**  
**(Old Minto Road), Delhi 110 002**

**New Delhi, the 3<sup>rd</sup> April 2012.**

**DIRECTION**

**Subject: Amendment to Direction issued vide F. No. 301-14/2010-ER dated 16<sup>th</sup> January 2012 under section 13, read with sub-clauses (i) and (v) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997, on tariff publications.**

**F. No. 301-14/2010-ER.-** Whereas the Telecom Regulatory Authority of India (hereinafter referred to as the Authority), had issued Direction on Tariff Publications on 16<sup>th</sup> January 2012 to all Telecom access service providers, *inter alia*, mandating publication of all tariff plans by them within fifteen days of the date of issue of the Direction in the specified formats and making the publications available to the subscriber at the Customer Care Centres, the points of sale, retail outlets and on the website of the Telecom access service provider and publication of all tariff plans within thirty days of the date of the issue of the Direction in the specified formats along with the address of the website and the contact details of Customer Care Centres at least in one regional language newspaper of the service area and one English newspaper and repeat such publication at an interval of not more than six months;

2. And whereas the Authority received representations from telecom access service providers and their associations wherein they, while endorsing the endeavour of the Authority to protect the interests of the consumers, *inter alia*, requested the Authority to review the direction pertaining to the publication of tariff plans in newspapers and to extend the

time for publication of tariff plans in the revised format annexed with the direction dated 16<sup>th</sup> January 2012;

3. And whereas the Authority, duly considered the representations referred to in the preceding paragraph and has decided to extend date of first publication of tariff plans by the telecom access service providers;

4. Now therefore, the Authority in exercise of the powers conferred upon it under section 13 read with sub-clauses (i) and (v) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 and clause 9 of the Telecommunication Tariff Order, 1999 hereby makes the following amendments in its Direction F. No. 301-14/2010-ER dated 16<sup>th</sup> January 2012, namely: -

(a) in paragraph 7 of the said Direction,-----.

(i) in sub-paragraph (i), for the words “within fifteen days of the date of issue of this Direction”, the words and figures “by the 5<sup>th</sup> April, 2012” shall be substituted;

(ii) in sub-paragraph (ii), for the words ‘within fifteen days of the date of issue of this Direction”, the words and figures “by the 5<sup>th</sup> April, 2012” shall be substituted;

(iii) in subs-paragraph (iv), for the words “within thirty days of the issue of this Direction”, the words and figures “by the 20<sup>th</sup> April, 2012” shall be substituted.

**(Raj Pal)**  
**Advisor (ER)**

**To**

**All Telecom Access Providers**  
**COAI & AUSPI**